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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 123/2004

New Delhi, this the 16th day of January, 2004

**HON'BLE MR. SARWESHWAR JHA, MEMBER (A)**

Mrs. Roshan Tiwari,  
W/o Late Shri Pradeep Kumar Tiwari,  
R/o C-61/A, Rama Park,  
Uttam Nagar, New Delhi - 59

... Applicant

(By Advocate : Shri S.K. Arya)

Versus

The Deputy Director (Administration)  
Maulana Azad Medical College,  
Bahadur Shah Zafar Marg,  
New Delhi

... Respondent

**O R D E R (ORAL)**

Heard the learned counsel for the applicant.

2. The deceased husband of the applicant was an employee of Maulana Azad Medical College and had been appointed by the respondent on 27.1.1998 as a Dental Mechanic. He died on 18.5.2002. The applicant thereafter accordingly submitted an application to the respondents seeking appointment on compassionate ground who, vide their reply placed at Annexure-F to the OA, advised the applicant to apply for compassionate appointment in the prescribed proforma. The applicant submitted the application for appointment on compassionate ground in the prescribed proforma, copy of which is placed at Annexure-K. She has not received any reply from the respondents so far.

3. A reference has also been made by the learned counsel for the applicant to an application filed by the brother of the deceased employee before the District Judge

*Roshan Tiwari*

of Delhi, seeking succession, a copy of which is placed at Annexure-L, in which a reference had been made to the fact that the applicant was the wife of the deceased employee and that she had been duly nominated by the deceased employee to be the sole beneficiary of his retiral benefits. I, however, do not see any relevance of the matter in the said case while considering the question of her appointment on compassionate ground.

4. Having regard to the facts and circumstances of the case, I am of the opinion that the appropriate course at this stage would be to dispose of this Application with a direction to the respondents to consider the application which has already been filed with them by the applicant in the prescribed proforma as desired by them and do the needful as per the Scheme for appointment on compassionate ground and instructions on the subject. They are further directed to dispose of the matter within a period of three months from the date of receipt of a copy of this order by issuing a reasoned and speaking order.

5. The learned counsel for the applicant has also prayed for liberty being given to the applicant to further proceed in the matter, if so advised, as per law in the event the order to be passed by the respondent goes against the applicant. It has been considered and the same is allowed.

  
(SARWESHWAR JHA)  
MEMBER (A)